

ITEM NO.48

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
11387/2014

(Arising out of impugned final judgment and order dated 16/08/2013
in CRLA No. 1199/2002 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(Office Report on default)

Date : 05/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBER]

For Petitioner(s)

Mr. Shekhar G. Devasa, Adv.
Mr. V. N. Raghupathy, Adv.
Mr. Rohit Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the statement made by the learned counsel for the
petitioner that the wife of the petitioner is due for delivery,
the petitioner is granted further four weeks' time from today to
surrender and file proof thereof in the Registry.

(VISHAL ANAND)
COURT MASTER

(PARDEEP KUMAR)
A.R-CUM-P.S.